## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR (Through Virtual Mode)

CM No. 2136/2020 in WP(C) No. 954/2020 CM No. 2137/2020

New Genius Traders Laway Pora .... Petitioner(s)

Through:- Mr. M. A. Wani, Advocate

V/s

Union Territory of J&K & ors.

.....Respondent(s)

Coram : HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

<u>ORDER</u>

CM No. 2136/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application, same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.** 

## WP(C) No. 954/2020 & CM No. 2137/2020

Learned counsel for the petitioner submits that petitioner has supplied the drugs to respondent No. 4 but he has not received the payment for the same.

Notice to the respondents in the main petition as well as in the interim application, returnable within three weeks. Requisite steps for service of the respondents within one week.

List on 30.07.2020 alongwith OWP No. 1067/2018.

In the meantime, subject to objections and till next date before the Bench, respondent Nos. 1 to 3 may consider the claim of the petitioner for release of payment of drugs, already supplied to respondent No.4. Alteration/modification on laying motion.

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(Sindhu Sharma) Judge

SRINAGAR 26.06.2020 sunil-ii

